

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 4318-4319/2015

C.I.T-III, NEW DELHI

Appellant(s)

VERSUS

M/S CHANAKYA EXPORTS PVT. LTD.
(AMALGATED WITH B.S. INFRATECH PVT. LTD.)
NOW M/S SURIDHI PROPEERTIES (p) LTD.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date : 30-08-2017 These appeals were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]For Appellant(s) Mrs. Gargi Khanna, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s) Ms. Kavita Jha, AOR

UPON hearing the counsel the Court made the following
O R D E RFour weeks' time is granted to learned counsel
for the appellant to file affidavit of
valuation/ad-valorem Court fee.[Charanjeet Kaur]
A.R.-cum-P.S.[Indu Kumari Pokhriyal]
Branch Officer